

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

5. I.A. 2709/2021
In
C.P.(IB)-4417(MB)/2018

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **31.01.2022**

NAME OF THE PARTIES: CBRE South Asia Pvt Ltd.

V/s

Supreme Housing & Hospitality Pvt Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Counsel for the Petitioner, Ms. Parisha Shah, counsel for the Resolution Professional, Mr. Nithish Bangera and counsel for the Respondent, Ms. Madhavi Nalluri are present through virtual hearing.

I.A. 2709/2021

Mr. Nithish Bangera on instruction from the RP reported that RP has no objection for allowing the above Application. He also confirmed that no amount is due and payable to IRP either towards his fee or expenses. The only objection of IRP is that the Form FA is defective which is a trivial issue.

After hearing the submissions made by the RP and upon perusing the material available on record, this Bench feels that the above I.A. deserves to be allowed and accordingly, the same is allowed and the CIRP admission order dated 23.08.2021 passed by this Bench against the Corporate Debtor is withdrawn by releasing the Corporate Debtor from all rigours of moratorium.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)